

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn. No. OA-1483/88

Date: 14.10.1993

Shri D.G. Dighe & Ors. Applicants

Versus

Union of India &Ors. Respondents

For the Applicants None

For the Respondents None

CORAM: Hon'ble Mr. J.P. Sharma, Member (J)
Hon'ble Mr. B.K. Singh, Member (A)

1. To be referred to the Reporters or not?

(ORAL) JUDGEMENT

(By Hon'ble Mr. J.P. Sharma, Member)

This application was filed on 25.2.1988 under Section 19 of the Administrative Tribunals Act, 1985. All these applicants were in the Indian Audit & Accounts Department. They have prayed for the grant of the relief of quashing of the order dated 20.11.1987 and quashing the pay-scale laid down in the circular dated 16.6.1987 with a direction to the respondents to grant to the applicants the pay-scale granted to the Junior Accounts Officers from the date of their appointment as Officiating Junior Accounts Officers with all consequential benefits of pay, etc., refixation of pay from 1.1.1986 in the revised scale laid down by the Fourth Pay Commission.

2. A notice was issued to the respondents, who contested the application. The case is already covered by a number of judgements given by the Tribunal where such a relief was not granted to the similarly situated petitioners in those cases (OA-1905/88 decided by the Principal Bench on 8.1.1993 - N.K. Srivastava &Anr. Vs. Union of India).

3. None of the applicants, nor Counsel is present and almost all the petitioners have retired after attaining the age of superannuation.

4. In view of the above facts and circumstances, the present application is also dismissed as devoid of merit, leaving the parties to bear their own costs.

(B.K. Singh)

Member(A)

(J.P. Sharma)

Member(J)

14.10.93